

The other point is that Mr. Padmanabham insisted that the Railway Minister should make a statement in the House. I agreed. After that I went and discussed this matter with the Railway Minister. He said that he was willing to come and clarify all the doubts about it in the minds of the Members. Subsequently I told the Parliamentary Affairs Minister, Margaret Alvaji, also and I also told Mr. Padmanabham that day ... (Interruptions) I know, I know.

SHRI MENTAY PADMANABHAM: Yesterday itself we raised this issue, Madam, and then you clarified it.

THE DEPUTY CHAIRMAN: Yesterday also. You raised it the day before yesterday also. You raised it yesterday also. I observed, "As there is a lot of pending Government Business, we cannot take it up today or tomorrow. We may take it up when the Railway Minister comes to the House to reply to the discussion on the Railway Budget which we had in the House." This is the thing.

It is a part of the record. I am sure, the Chairman knows about it, that this is a part of the record. The Chairman is not so ill-informed. I must inform the Member who said that the Chairman might not be knowing about it. There is nothing which the Chairman does not know of. Everything I sincerely report to the Chairman. So, the Chairman knows about it. The Chairman, in his wisdom, has allowed some matter to be raised by Mr. Gurudas Das Gupta. I am not aware of what issue he is raising. I cannot know about it until and unless he raises it. If there is anything objectionable, I assure the House that I will not allow it to go on record.

Now that we have got over our technical problem. I think, Mr. Gurudas Das Gupta, within those parameters if you want to speak, please speak.

RE IRREGULARITIES IN THE AWARD OF CONTRACT BY THE RAILWAYS

SHRI GURUDAS DAS GUPTA:

The main point is irregularity in the award of contract by the Railways. The first point is that the Railways had offered to a firm manufacture of sleepers as far back as in 1988. After one year, in 1989, the offer of the contract was given to Rayalaseema Sleepers. The Rayalaseema Sleepers were categorically told that they will have to manufacture the sleepers in a particular place. Chantakani is the place where they were to manufacture these sleepers. That was under the contract given. But the contract was not met by the firm to which it was awarded. Where is the irregularity? In 1988, the offer of contract was made by the Railways, in 1989, the contract was given to a firm, but for four years that firm does not agree to enter into a contract with the Railways. It was an unusual delay of five years. Why was the delay? The delay was because the firm to which the contract was given, did not agree to locate the manufacturing unit in that place, where they were asked to do it by the Railways, because that place was a place infested by militant activities. Therefore, for five years the contract remained pending and for five years there was a war of correspondence between the Rayalaseema Sleepers and the South-Central Railway. This situation undergoes a dramatic change in 1992. That gives rise to suspicion. The dramatic change takes place because suddenly a partnership is formed. This partnership is known as V. S. Engineering. This partnership, not according to my information, but according to the papers that I have with me, was formed on 6th April, 1992. I have with me the Partnership Deed. I have also with me the Income-Tax Clearance. Both the papers show that the partnership was formed on 6th April, 1992. Incidentally, in the Income-tax clearance it is shown that the Managing

(Shri Gurudas Das Gupta)

Director of this Engineering firm does not pay income-tax. My wife pays income-tax, but such a firm which has got such an important contract, is headed by a Managing Director, who does not pay income-tax! This is the first point. The second point is that the agreement that was pending for over five years was suddenly signed by the Rayalseema enterprise with the Railways after the formation of the partnership agreement. That agreement was signed on 17th June, 1992, I have also got a copy of the agreement which categorically suggests that the location of the factory will have to be in Chantakani, the original place where the Railway had suggested that the factory should be situated. This is the third piece of paper I would like to lay on the Table of the House. Suddenly on 10th of July, the Railway agreed to enter into a tripartite agreement. The Award was given to Rayalseema Sleepers, but after five years they agreed that the contract should be executed in company with another engineering firm. It was a partnership which had come into existence after five years of the contract. The firm is headed by a farmer with no knowledge, with no expertise in engineering and in construction at all. Therefore, my third point is...

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Madam, I have a point of order.

THE DEPUTY CHAIRMAN: Mr. Gupta, let me listen to his point by order.

SHRI VITHALRAO MADHAVRAO JADHAV: The hon. Member is levelling allegations against the farmers. He says that farmers do not have any knowledge. I strongly object to this. He is underestimating the farmers community of this country. He must take back his words. He should know that farmers are architects of

this country. I am myself a farmer. I know about the business also. So the hon. Member must take back his words. He is indulging in character assassination of farmers of this country.

THE DEPUTY CHAIRMAN: I think, we should not cast any aspersion against any kind of profession.

SHRI GURUDAS DAS GUPTA: Madam, what is this?

THE DEPUTY CHAIRMAN: Please keep farmers out of it.

SHRI VITHALRAO MADHAVRAO JADHAV: Madam, he must take back his words.

SHRI GURUDAS DAS GUPTA: Madam, then, the most important thing takes place. The tripartite agreement takes place involving the VS engineering firm. Five days after the tripartite agreement, the location of the factory was changed. For five years, the Railways were insisting in not changing the location of the factory. After five years, it has been suddenly changed. Within five days after the tripartite agreement was signed, after ten days, after the partnership came into existence, the Railways have found it fit to change the location of the factory. The place of location is changed, it is changed...

SHRI V. NARAYANASAMY (Pondicherry): Madam, what is the time allotted to him?

THE DEPUTY CHAIRMAN: I do not know why he is taking so long. Mr. Gupta, we have other business to transact.

SHRI KAMAL MORARKA (Rajasthan): Madam, through him for the first time, we are understanding about the issue.

THE DEPUTY CHAIRMAN: Mr. Gupta, I have a lot of names for the so-called Zero Hour itself. Then, I have special mentions.

SHRI V. NARAYANASAMY: Madam, I do not know when Mr. Gupta has become a spokesman of the *Indian Express*.

SHRI JAGESH DESAI (Maharashtra): Madam, we have very important issues to be raised.

THE DEPUTY CHAIRMAN: If you do not interrupt him, I will see to it that he concludes soon.

श्रीमती लक्ष्मी बहिन (उत्तर प्रदेश) :
मेडम, जीरो आवर कद तक चलेगा
... (व्यवधान)

SHRI GURUDAS DAS GUPTA: Madam, I will take only two minutes.

Madam, I will come to the crucial point. Why I call the whole award of contract as irregular is because the Railways have agreed to change the place of location of the factory after five years, after a particular partnership firm came into existence and after the tripartite agreement has been signed among the partners.

THE DEPUTY CHAIRMAN: Please be fast.

SHRI GURUDAS DAS GUPTA: This unusual favour is being shown to a particular engineering firm which is supposed to be headed by a person who was a farmer in profession, with no expertise in engineering at all. Unfortunately,...

SHRI V. NARAYANASAMY: He is insulting the farmers.

THE DEPUTY CHAIRMAN: He is not saying anything against the farmers.

SHRI GURUDAS DAS GUPTA: Madam, unfortunately after....

SHRI JAGESH DESAI: A person who heads a firm need not be an expert. Perhaps, the hon. Member does not know about it.

SHRI KAMAL MORARKA: Mr. Gupta has not levelled even a single allegation against anybody. Members from the other side are unneces-

sarily getting agitated. His main complaint was: How could the Railways get enlightenment after five years? ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Mr. Gupta, I request you to be brief. I have got a lot of business.

SHRI GURUDAS DAS GUPTA: I am coming to the most important part. The most important part is that the Managing Director of the partnership firm...

उपसमापति : आज लास्ट डे है सब को टाइम मिलेगा।

Everyone will get a chance. बोलिए जल्दी खत्म कीजिए।

Have courtesy towards other Members also.

SHRI GURUDAS DAS GUPTA: The Managing Director of the partnership firm resigned shortly after the contract was awarded to the two engineering firms and after the Railways had agreed to relocate the place. Therefore, the Managing Director of the firm appears to have been that important an individual whose presence might have influenced the Railways in changing its decision. He is no other person than the * of an important person of this country.

SHRI DIPEN GHOSH: Who is that gentleman?

THE DEPUTY CHAIRMAN: Now that is over. (Interruptions).

SHRI MENTAY PADMANABHAM: Madam, after what Mr. Gurudas Das Gupta... (Interruptions).

THE DEPUTY CHAIRMAN: Just a minute, please.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): The South-Central Railway is guilty of gross irregularities. This is a contract..... (Interruptions).

THE DEPUTY CHAIRMAN: Sikan-der Bakht Saheb, let me restore order

† [Transliteration in Arabic Script.

Shri Mentay Padmanabham

first, I will permit you. (Interruptions). I want Members to please restore order. Today is the last day of the Session.

SHRI YASHWANT SINHA (Bihar): Madam, I have the Chairman's permission.

THE DEPUTY HAIRMAN: Has the Chairman given you permission subsequently? (Interruptions). Just a minute, please.

श्री सिकन्दर बख्त (मध्य प्रदेश)
सदर साहिबा, मुझे कुछ ब्रज करनी कानी है आपने मुझे गुरुदास दासगुप्त जी के बाद ने के लिए कहा था... (व्यवधान)

श्री सिकन्दर बख्त: सदर साहिबा, मुझे कुछ ब्रज करनी कानी है आपने मुझे गुरुदास दासगुप्त जी के बाद ने के लिए कहा था... (व्यवधान)

THE DEPUTY CHAIRMAN: Sikander Bakht Sahab, we all respect the Leader of the Opposition. I want that there should be order in the House when I can permit you to speak. So, let me restore order when you can speak and be heard properly.

SHRI PRAMOD MAHAJAN (Maharashtra): Then, till order is restored, you cannot allow all the Members. It is only as if the Leader of the Opposition is creating disorder...

THE DEPUTY CHAIRMAN: I am not allowing anybody to speak. Will you please sit down?

AN HON. MEMBER: He has got permission on the Narmada issue.

†[] Transliteration in Arabic Script.

श्री सिकन्दर बख्त: सदर साहिबा, आज के अखबारों में सारा पड़ा है कि बम्बई की हाई कोर्ट ने महाराष्ट्र के चीफ मिनिस्टर को गिरफ्तार कहा है... (व्यवधान)

श्री सिकन्दर बख्त: सदर साहिबा, आज के अखबारों में सारा पड़ा है कि बम्बई की हाई कोर्ट ने महाराष्ट्र के चीफ मिनिस्टर को गिरफ्तार कहा है... (व्यवधान)

THE DEPUTY CHAIRMAN: Wait a minute, please. Order, please. I will permit if you want to speak. I will permit. But please let me inform the House of what the Chairman has done. Everybody cannot speak. I feel that every subject, every Member, is important. (Interruptions). I am asking the Members of the Treasury Benches also to sit down because I have to make... (Interruption).

श्री सिकन्दर बख्त: सदर साहिबा, जब आप खड़ी होती हैं हम बैठ जाते हैं मगर इनको बैठने का तरीका ही नहीं है। ... (व्यवधान) ...

श्री सिकन्दर बख्त: सदर साहिबा, जब आप खड़ी होती हैं हम बैठ जाते हैं मगर इनको बैठने का तरीका ही नहीं है। ... (व्यवधान) ...

THE DEPUTY CHAIRMAN: Please sit down. Let the Leader of

the Opposition speak. But let me ask them to keep quit. If he can speak along with the entire House. (Interruptions). I cannot give him protection till I ask everybody to keep quiet. Then I can permit him. (Interruption). You cannot tell me. Just a minute.

SHRI JAGESH DESAI: Madam, ... (Interruptions).

†[] Transliteration in Arabic Script.

श्री एत०एस० अहलुवालिया (बिहार) : इतना बड़ा आरोप लगाया है बीजेपी ने क्या इनके पास कोई और मसला नहीं है। इतना बड़ा आरोप लगाया है उसको झूठा साबित करने की कोशिश कर रहे हैं। (व्यवधान)

उपसभापति : आपको बात उठाने की इजाजत दी जायेगी। आप बैठ जाइये। (व्यवधान)

SHRI JAGESH DESAI: Madam, I do not have a loud voice. (Interruptions).

THE DEPUTY CHAIRMAN: I will permit everyone. Let me make certain announcements. The Chairman has given permission which I have in writing. (Interruptions). Mr. Gurudas Das Gupta was given permission. Smt. Sarala Maheshwari was given permission. Then, Shri Lakhiram Agarwal, Shri Dave, Dr. J. K. Jain, Shri Ram Gopal Yadav and Shri Ram Naresh Yadav have been given permission. And, also, I have been informed by the Secretariat... (Interruption). Just a second. Mr. Yashwant Sinha has also been given permission by the Chairman on his written request which has come in a proper order also. I have to give preference to those Members who have been given permission by the Chairman and then another matter, which is being raised in the House, can be discussed. We will allow it to be raised in the House. Now, Mr. Yashwant Sinha and the other Members who want to speak... (Interruptions)

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, if the Leader of the Opposition has risen, he must be permitted to speak. (Interruptions)

उपसभापति : यहां कोई विवाद का मामला नहीं है।

I have given my word. (Interruptions) Mr. Ahluwalia, please take your seat. (Interruptions)

श्री भुवनेश्वर कालिता (असम) : मैडम, स्पेशल मेंशन का क्या करेंगे ?

उपसभापति : स्पेशल मेंशन भी लेंगे। आज आखिरी दिन है। आराम से सारे दिन बैठेंगे।

श्री भुवनेश्वर कालिता : हमेशा स्पेशल मेंशन नेगलेक्ट होते हैं। हम लोग खत्म नहीं कर पाते हैं... (व्यवधान)...

SHRI JAGESH DESAI (Maharashtra): Madam, there was no time allotted for Special Mentions. (Interruptions)

THE DEPUTY CHAIRMAN: I know that. The Chairman has permitted him and I have to allow him. With due respect of the Leader of the Opposition, I would like to say that he will be heard in pin-drop silence. I can assure him. But the Chairman has given him permission. I have got a written permission for Mr. Yashwant Sinha. Let him speak. I request every Member to be brief.

विपक्ष के नेता (श्री सिकन्दर बख्त मदन साहिबा, मैं पूछना चाहता हूं कि एमवाल श्री गुरुदास दास गुप्त ने उठाया तो बीच में बोलने के लिए लीडर ग्रॉपी हाउस खड़े हो गये। आखिर मुझे बोलने का मौका नहीं दिया जाता है। (व्यवधान) वहां पर सब किसम की बातें होती हैं। ग्राम तौर पर मैं तो आपको मनाता नहीं हूं... (व्यवधान)

نیٹا وودھی دل شتر کسکندخت: مرد صاحب
میں بوجھنا چاہتا ہوں کہ ایک سوال شری گوداس
داس پکڑنے اٹھایا ہے۔ تو بیچ میں بولنے کے
لیے لیڈر آف دی ہاؤس کھڑے ہو گئے۔ آخر مجھے
بولنے کا موقع نہیں دیا جاتا ہے۔... "مداخلت"
یہاں پر سب قسم کی باتیں ہوتی ہیں عام طور پر
"مداخلت" تو آپ کو سنانا نہیں ہوں۔

SHRI MENTAY PADMANABHAM: Madam, when the Leader of the House says something, we have been hearing him. Likewise, when the Leader of the Opposition wants to say something, we can hear him. It does not matter whether the Chairman has given him permission or not. (Interruptions)

THE DEPUTY CHAIRMAN: Sikan-der Bakht Saheb, I am permitting you.

उपसभापति : आप सब बैठ जाइये ।

श्री सिकन्दर गह्त : आप इन लोगों को बैठाइये ।

श्री सिकन्दर गह्त : آپ لوگوں کو بیٹھائیے

उपसभापति : मैं तो कह रही हूँ कि आप बैठ जाइये । आप मेरी कुर्सी पर बंठकर इनको बैठा दीजिए ... (व्यवधान) ।

I will be very happy. That is what I am doing. What am I doing? I am requesting all of you to maintain order. I am trying to bring order. Since morning, what am I doing while sitting over here? I am trying to restore order in the House. I am trying to do what the Chairman has permitted. (Interruptions)

श्री सिकन्दर गह्त : हम तो बैठ जाते हैं, लेकिन कुछ लोगों ने बोलने के ठेका दे रखा है ... (व्यवधान)

श्री सिकन्दर गह्त : ہم تو بیٹھ جاتے ہیں لیکن کچھ لوگوں نے بولنے کا ٹھیکہ دے رکھا ہے ... "مداخلت"

श्री एस० एस० अहलुवालिया : यह कोई तरीका नहीं है । ये लोग रोज आरोप लगाते हैं ... (व्यवधान)

श्री सिकन्दर गह्त : सदर साहिबा, यह कोई तरीका नहीं है ?

श्री سیکندر گھت : یہ کوئی طریقہ نہیں ہے۔

श्री एस० एस० अहलुवालिया : तरीका क्या होता है ... (व्यवधान) ... ।

श्री सिकन्दर गह्त : हर वक़्त एक आदमी खड़ा हो जाता है और सारे दिन गड़बड़ करता है । मैं कहना चाहता हूँ कि आखिर कोई तरीका तो होना चाहिए । मैं यह जानना चाहता हूँ कि हाई कोर्ट का वडिकट आने के बाद महाराष्ट्र के चीफ मिनिस्टर साहब इस्तीफा देने को तैयार हैं या नहीं ? क्या कांग्रेस की यही वजादारी बन्ती हुई है ? श्री गुरुदास दास गुप्त ने यह मामला उठाया है ... (व्यवधान)

श्री سیکندر گھت : ہر وقت ایک آدمی کھڑا ہو جاتا ہے اور سارے دن گڑبڑ کرتا ہے۔ میں کہنا چاہتا ہوں کہ آخر کوئی طریقہ تو ہونا چاہیے میں یہ جاننا چاہتا ہوں کہ ہائیکورٹ کا وڈکٹ آنے کے بعد مہاراشٹر کے چیف منسٹر صاحب استعفیٰ دینے کو تیار ہیں یا نہیں کیا کانگریس کی یہی وجہ داری بنی ہوئی ہے شری گورو داس داس گپت نے

مداخلت کا مطالبہ ہے ... "مداخلت"

DR. JINENDRA KUMAR JAIN: Madam, there is total * in the House. (Interruptions)

THE DEPUTY CHAIRMAN: Mrs. Alva, do you want to say something? (Interruptions)

श्री एस० एस० अहलुवालिया : यह कहा जा रहा है कि एक असत्य मुकदमा बनाना चाहिए... (व्यवधान) यह कहा जा रहा है कि पाकिस्तान को एक आतंकवादी देश घोषित किया जाय... (व्यवधान) मैडम, ... (व्यवधान) ... इसके बारे में स्टेटमेंट दिया जाय। ... (व्यवधान) ...

श्री ज. दोश प्रसाद माथुर (उत्तर प्रदेश) : हाई कोर्ट का जजमेंट है करेपान के चार्ज ... (व्यवधान)

SHRI S. JAIPAL REDDY: Will you allow the Leader of the Opposition? (Interruptions)...

श्री एस० एस० अहलुवालिया मैडम, ... (व्यवधान) ... जो आरोप लगाये गये हैं, सरकार उस पर बयान दें। पाकिस्तान जिस तरह से हिन्दुस्तान के साथ यह खिलवाड़ कर रहा है और भारत को बदनाम करने की कोशिश कर रहा है ... (व्यवधान) ...

THE DEPUTY CHAIRMAN: Please sit down. (Interruptions).... I request, please. (Interruptions).... Please, Mr. Ahluwalia, please sit down. Please take your seat. (Interruptions).... I am not permitting. (Interruptions).... Please sit down. (Interruptions)....

श्री विठ्ठल राव मधवराव जाधव : शरद पवार, पहली बात यह है कि वे इस सदन के सदस्य नहीं हैं, वे लोकसभा के सदस्य हैं।

THE DEPUTY CHAIRMAN: Please go back. (Interruptions).... I said, "Please go back". (Interruptions).... I said, "Go back". (Interruptions).... I said, "Please go back". (Interruptions).... When I am trying to restore order you try to break it. (Interruptions).... Everybody, sit down. (Interruptions).... I said, "Please sit down". (Interruptions).... take your seats. I request the Members to keep order in the House. (Interruptions).... Please go back to your seat. (Interruptions)....

श्री एस० एस० अहलुवालिया : महोदय, पाकिस्तान ... (व्यवधान) ... उस

पर इस सदन में बहस करने की जरूरत है। पाकिस्तान की जूरत कैसे हुई जो हिन्दुस्तान पर उसने इस तरह का आरोप लगाया। (व्यवधान)

THE DEPUTY CHAIRMAN: Please, order. (Interruptions).... I said, "Please, order". (Interruptions)....

श्री एस० एस० अहलुवालिया : पाकिस्तान की जूरत कैसे हुई। हिन्दुस्तान पर इतना बड़ा आरोप लगाया है इसके बारे में सदन में बयान देने की जरूरत है और सदन में बहस करने की जरूरत है।
... व्यवधानमें ...

THE DEPUTY CHAIRMAN: I said, "Please sit down". (Interruptions).... I said, "Please sit down". (Interruptions)....

श्री सिकन्दर गह्त : सदर साहिवा
... (व्यवधान) ...

THE DEPUTY CHAIRMAN: I will allow you. (Interruptions).... Let me keep them quiet. (Interruptions).... I am trying to restore order in the House. (Interruptions).... If you want to speak in disorder I have no objection. (Interruptions).... If the Leader of the Opposition wants to speak in disorder I have no objection. (Interruptions).... I am only trying to bring order in the House. (Interruptions).... I am only trying to bring order in the House. (Interruptions)....

श्री एस० एस० अहलुवालिया : पाकिस्तान की जूरत कैसे हुई... (व्यवधान) ...

श्री सिकन्दर गह्त : (मध्य प्रदेश) : सदर साहिवा मझे ग्रफसोस यह है कि

[] Transliteration in Arabic script.

شرعی سکھ دھرت "مدعیہ پرورش"؛ مدد صاحبہ۔
 مجھے افسوس یہ ہے کہ جتنی بار میں کھڑا ہوا ہوں۔
 میں ایک بات آپ کے سامنے رکھنا چاہتا ہوں۔
 برائے لوگوں کی یہ عادت ہو چکی ہے کہ یہ اپنے ہر
 گناہ کو غل جاکر رکاوٹ ڈال کر کسی کو کوئی بات
 نہ کہتے ہیں۔ یہ سمجھتے ہیں کہ غل بچانے سے ہر
 قسم کے گناہ پر پردہ پڑ سکتا ہے۔ مدد صاحبہ۔
 میں صرف یہ کہنا چاہتا ہوں کہ آخر کتنے گناہوں
 پر یہ پردہ ڈالنا چاہتے ہیں۔ اتنے صاحب
 کے خلاف ہائیکورٹ کا اسٹرکچر آیا انہوں نے
 دے دیا۔۔۔ "مداخلت" اب پورا صاحب کے
 خلاف "مداخلت" انہوں نے کہا ہے کہ:

यह अखबारात कहते हैं (व्यवधान) ...
सदर साहिबा आगे है कि:

یہ اخراجات کہتے ہیں... "مداخلت"....
 صدر صاحب آگے بڑھے:

मेरा कहना यह है कि हिन्दुस्तान की पोलिटिकल मारलिटी वह है कि और खुद कांग्रेस के अपने हल्कों के अन्दर दूसरे चीफ मिनिस्टर्स ने जिनके खिलाफ इस किस्म के स्ट्रिक्चर हाई कोर्ट के आये हैं उन्होंने इस्तीफा दिया है । शरद पवार साहब (व्यवधान) . . ताज्जब की बात है कि हाई कोर्ट के स्ट्रिक्चर आने के बाद भीशरद पवार साहग कुर्सी पर बैठे हैं । सदर सजिब्रा मेरा कहना यह है कि सरकार (व्यवधान) मुंबई में ट्रायटस हुये यह सरकार बनी रहती है सरकार इस्तीफा नहीं देती । गुजरात में रायटस हुए वहां कांग्रेस सरकार बनी रहती है । हमारे प्रगइम मिनिस्टर के सारबजादे के खिलाफ इत्याम लगते है कट्टरशन के सब अपनी जगह पर आराम से बैठते हैं ।

میرزا کاغیا بہ ہے کہ ہندوستان کی بالائیکل مارشل
یہ سہی اور غور کا فکر اس کے اپنے حلقوں کے اندر
دور سے جہاں مفسر میں نے۔ جبکہ خلاف اس قسم
کے اسٹرکچر اینی کوٹ کے آئے ہیں۔ انہوں نے

استغنی دیا ہے۔ ضرور پارلیمینٹ... مداخلت
تعب کی بات ہے کہ ہائیکورٹ کے اسٹریکچر آنے
کے بعد بھی ضرور پارلیمینٹ کی سرکاری برسیجیں ہیں۔
صدر صاحب۔ میرا کہنا یہ ہے کہ سرکار... مداخلت
ممبران میں رائٹس ہونے۔ یہ سرکار کا رٹ ہے
سرکار استغنی نہیں دیتی۔ تجارت میں رائٹس ہوتے
وہاں کا ٹیکس سرکار میں رہتی ہے۔ ہمارے
پر اہم مندر کے صاحب زادے کے خلاف
الزام لگتے ہیں۔ کوئی شخص کے۔ سب اپنی جگہ پر
آرام سے بیٹھتے ہیں۔

گورداس داس گپتا جی ایک سوال اٹھاتے
ہے ریلوے کے کنٹریکٹ کا (بصورت) (بصورت)
کامپنیاں کا سلسلہ (بصورت) (بصورت)
کوئی ضمانت نہیں ہے کوئی دستخط
نہیں دیتا، کسی قسم کا ریکارڈ
نہیں ہے۔ اگرچہ کسی قسم کی
پولٹیکل موورلیٹی کے سہارے یہ کانگریس
کی سرکار چل رہی ہے۔ ہم یہ
مطالبہ کرتے ہیں کہ پولٹیکل موور-
لیٹی کے आधार پر ہائی کورٹ کا
فیصلہ آنے کے بعد مہاراجہ کے چیف
مینسٹر کو فوراً دستخط دینا
چاہیے۔

उपसभापति : आपने कहा था अब बैठिये
I request the Members to... (Inter-
ruptions). Wait a minute. Let me
allow one person... (Interruptions).

श्री एस.एस. अहलुवालिया पाकिस्तान
ने जो भारत पर आरोप लगाये हैं...
(बवधान)

THE DEPUTY CHAIRMAN: Please take your seats. (Inter-
ruptions). I will allow. Go back to your
[+] Transliteration in Arabic script.

seats. (Interruptions). What is this?
What are you doing? (Interrup-
tions). Go back to your seat. (In-
terruptions). Wait a minute.

आप अपनी जगह पट्ट बैठिये (बवधान)
आप भी अपनी जगह पर बैठिये.
(बवधान)

Just a minute. Mr. Jadhav, please
sit down. (Interruptions) Mr. Ahlu-
walia, please sit down. (Interrup-
tions). This is not a proper way.
This is really not a proper way to
run this House. I was trying to ex-
plain to the entire House. Mr.
Sikander Bakht, please. I was try-
ing to say that the Chairmas has per-
mitted a few things. I also promised
the Leader of the Opposition that I
will allow him to say whatever is
bothering his mind. I did not know
what was bothering his mind. I
must mention here that the matter
which you have raised, which has
appeared in today's newspapers...
Just a minute. Please. Let me give
my ruling. (Interruptions). You
cannot stop me while I am giving my
ruling on the Leader of the Opposi-
tion's point. (Interruptions). What
is this? You stop other Members to
speak. You don't allow the Chair
also to speak. What is this? (Inter-
ruptions). Please, sit down. Wait a
minute. (Interruptions).

SHRI S. JAIPAL REDDY: I gave
a notice.

THE DEPUTY CHAIRMAN: Just
a minute. (Interruptions). Hon.
Members, there is not need to get
agitated. (Interruptions). Mr. Ja-
dhav, will you please allow me to
run this House? Let me control...
(Interruptions). Let me explain it
to them. There is nothing...
(Interruptions). This is not a proper
way. (Interruptions). Mr. Ahlu-
walia, please...

श्री एस. एस. ग्रहलुवालिया : हाइयेस्ट ट्रेडीशन (व्यवधान) आपको अधिकार (व्यवधान) आपकी इज्जत पर हमला कर रहा है उसकी बात उठा नहीं सकते (व्यवधान)

SHRI S. JAIPAL REDDY: I gave a notice. (*Interruptions*).

THE DEPUTY CHAIRMAN: Please...

अगर आप मेरी बात मानते हैं तो बैठ जाइये प्लीज (व्यवधान)

What is this? This is very unfortunate.

इस तरह से बातचीत हो रही है (व्यवधान)

SHRI VISHVJIT P. SINGH: Madam, I am amazed at a behaviour from that side of the House. It is very strange.

THE DEPUTY CHAIRMAN: I request the Member... (*Interruptions*). Just a minute. I request the Members to restore order. I understand, there are many issues which are bothering you and you and everybody. If these are raised in a proper manner.... If it is a matter which is relating to the Government, I can ask the Government to react to it. But if the matter... Just a minute. You don't allow me to speak. It is very funny that the Chair also cannot speak. It is very funny. I am allowing hundreds of Members to speak but I cannot give my ruling. (*Interruptions*).

श्री प्रमोद महाजन : आप भी सदस्यों के ऊपर अन्याय मत करिये (व्यवधान)

श्री कैलाश नारायण सारंग (उत्तर प्रदेश) : यह आपको नहीं बोलने देते हैं (व्यवधान) हम बिल्कुल खामोश हैं (व्यवधान)

श्री कैलाश नारायण सारंग : आप को कौन एलाउ नहीं कर रहा है। ये ये लोग नहीं कर रहे हैं। हम बिल्कुल खामोश हैं (व्यवधान)

THE DEPUTY CHAIRMAN: Just a minute... (*Interruptions*)... please... (*Interruptions*)... I allowed you with great patience and not only Mr. Gurudas Das Gupta, but many other Members who raised objection from both sides of the House. To me this House is equal when I sit here. It looks to me as if all of you have become an opposition and I am the only person to defend myself. This is really very surprising. I only wanted to tell Mr. Sikander Bakht that I will permit him. I am not denying you the right. But the Chairman had given certain things in writing. If the permission is given in writing and if the permission which Mr. Jaipal Reddy or some other Members had raised... (*Interruptions*)... Just a minute... (*Interruptions*)... You had asked for permission and it was discussed by the chairman that the matter regarding the Chief Minister of Maharashtra and the setting aside of the election of an elected candidate of the Lok Sabha, first of all... (*Interruptions*)... Just a minute... (*Interruptions*)... Please, let me say something and then you are free. You are free to say it even otherwise. Who stops anybody? The matter concern a Lok Sabha Member's election petition. It does not concern the Rajya Sabha. As far as Mr. Sharad Pawar is concern you would say he is the Chief Minister of a State and so we can raise... (*Interruptions*)...

SHRI PRAMOD MAHAJAN: We are the Council of States... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Just a minute... (*Interruptions*)... I will allow you. Please... (*Interruptions*)...

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Madam, it cannot be... (Interruptions)...

THE DEPUTY CHAIRMAN: I will permit you to give your legal opinion on this matter... (Interruptions)...

SHRI PRAMOD MAHAJAN: Every time the Chairman permits... (Interruptions)...

DR. JINENDRA KUMAR JAIN: Madam... (Interruptions)...

THE DEPUTY CHAIRMAN: About this matter, when the time comes... (Interruptions)... But let me first observe what we discussed in the Chairman's Chamber... (Interruptions)...

SHRI PRAMOD MAHAJAN: It was not discussed... (Interruptions)...

DR. JINENDRA KUMAR JAIN: No... (Interruptions)...

SHRI S. JAIPAL REDDY: Madam... (Interruptions)...

THE DEPUTY CHAIRMAN: No, it is a matter which I discussed. I said that somebody was given permission and somebody has not been given permission. So I must say it was in the wisdom and the tradition of this House that it was decided that the matter is sub judice... (Interruptions)...

SHRI PRAMOD MAHAJAN: It is not sub judice. It is the decision of the High Court... (Interruptions)...

SHRI JINENDRA KUMAR JAIN: It is the decision of the High Court... (Interruptions)...

THE DEPUTY CHAIRMAN: Again, you are not allowing me to speak. This is very funny. Have some patience. I will tell you... (Interruptions)...

SHRI S. JAIPAL REDDY: gave a notice in writing... (Interruptions)... You are not permitting me to speak... (Interruptions)...

THE DEPUTY CHAIRMAN: You can speak afterwards. Let me say what our wisdom is. Maybe you are more intelligent than what I am. I know that you are more intelligent than I am. Okay. Admit it. I admit it. But it was decided that this matter being sub judice because... (Interruptions)...

SHRI PRAMOD MAHAJAN: No it is not sub judice... (Interruptions)...

DR. JINENDRA KUMAR JAIN: No, it is not... (Interruptions)...

ॐ
श्री सुघ प्रिय गौतम : हम की
(व्यवधान) हम जानते हैं...
(व्यवधान)

THE DEPUTY CHAIRMAN: Let me finish... (Interruptions)...

आप बैठिये (व्यवधान) अच्छा कापड़ वह
दीजिये (व्यवधान) आप बताइयेगा कि
इसे सगर्जुसि एडु (व्यवधान) हां मैं
गता : हूँ दुग ड। मुझे पोलव दें आपके
साथी तो मैं गताथु (व्यवधान) अगर
मुझे बोलने नहीं देंगे...

How can I say it? If you like, I can write it down and send it to you. You can read it quietly. But I think the House also wants to know because in this matter a stay order has been given by the same court and the same judge, an unconditional stay. That is being informed officially. I don't know if the matter has been referred to the Supreme Court or it is going to be referred to the Supreme Court. So the matter... (Interruptions)... Just listen... (Interruptions) The other day there was a matter... (Interruptions)...

MUFTI MOHD. SAYEED (Uttar Pradesh): Madam, you don't allow any Member to make his submission... (Interruptions)... You don't allow any Member. Why don't you... (Interruptions)... This is not done... (Interruptions)...

THE DEPUTY CHAIRMAN:

आप बैठिये । गुस्सा मत कीजिये ।

I will allow you... (Interruptions)... Please... (Interruptions)...

SHRI MOHD. SAYEED: You don't allow anybody to speak... (Interruptions)...

THE DEPUTY CHAIRMAN:

बैठिये । गुस्सा मत कीजिये ।

Mufti Saheb, do you want me to allow him or not? Would you want me to allow him or not?... (Interruptions)...

MUFTI MOHD. SAYEED: This is not done. This is not done by the Chair. You don't permit anybody to speak and you make your comments. Why don't you allow any Member to make his submissions?... (Interruptions)...

THE DEPUTY CHAIRMAN: If I

आप बैठिये । वीज गुस्सा मत कीजिये ।

MUFTI MOHD. SAYEED: This is not the procedure. You are not permitting him... (Interruptions)...

THE DEPUTY CHAIRMAN: If I permit him I will have to permit other Members also... (Interruptions)...

MUFTI MOHD. SAYEED: You don't allow anybody. You give your judgements... (Interruptions)...

AN HON. MEMBER: We have a right to argue... (Interruptions)...

THE DEPUTY CHAIRMAN: All right. Let the Treasury Benches argue. Let them argue... (Interruptions)... The matter was not allowed. If still the Members want to speak, then I will allow them... (Interruptions)...

श्री सिकन्दर बख्त : सदर साहिब
अब मैं कुछ (व्यवधान)

فري سڪندر بخت : صدر صاحب۔ اب میں کچھ
... مداخلت

THE DEPUTY CHAIRMAN: I will allow Mr. Jaipal Reddy... (Interruptions). You speak and I will permit someone else also to speak. I am allowing Mr. Jaipal Reddy. But, I am not allowing a discussion... (Interruptions) I will allow only a very limited scope. I must also allow someone who wants to raise the sub judice of it... (Interruptions)

डा० अबरार अहमद : जिस आई की बात यह कर रहे हैं यह लिस्ट आफ सूट्स में सुप्रीम कोर्ट में जाने के लिये आलरेडी है ।

श्री प्रमोद महाजन : श्री के०एन० सिंह, श्री निलोकर श्री चेना रेणु और श्री अर्जुन सिंह सब के सिवा हाई कोर्ट का ही डिस्मिशन था । आप सुप्रीम कोर्ट में... (व्यवधान)

THE DEPUTY CHAIRMAN: Let me tell you before you speak that the Chairman has not given permission to raise this matter. If you are raising it without the permission of the Chairman, I do not know that what will happen to it. You speak and I will allow others also to speak. But this is without the permission of the Chairman... (Interruptions). No, I am not giving permission. I also

† [Transliteration in Arabic Script.

gave my reasoning and the same reasoning the Chairman had. Under the same reasoning, I am not permitting you. But, still, if you want to make a submission, I will have to see the record and show it to the Chairman and see whether it is in order or it is out of order... (Interruptions).

SHRI SURESH KALMADI: Madam, you have called Mr. Yashwant Sinha to speak... (Interruptions).

SHRI S. JAIPAL REDDY: Madam, I thank you for the opportunity you have given to me... (Interruptions)

THE DEPUTY CHAIRMAN: Because he is speaking without the permission of the Chairman... (Interruptions) The Chairman has not permitted... (Interruptions).

SHRI JAGESH DESAI: I have a point of order... (Interruptions).

SHRI S. JAIPAL REDDY: You identified me.

THE DEPUTY CHAIRMAN: I said that the Chairman has not given permission... (Interruptions)

SHRI S. JAIPAL REDDY: Madam, you don't quote Chairman whenever it suits somebody.

THE DEPUTY CHAIRMAN: No, Mr. Jaipal Reddy. Please don't make such allegations... (Interruptions)

SHRI S. JAIPAL REDDY: I am not making...

THE DEPUTY CHAIRMAN: There was an objection from the treasury benches to Mr. Gurudas Das Gupta's raising an issue but because the Chairman has permitted him, I permitted him against their opposition also... (Interruptions)

SHRI S. JAIPAL REDDY: I gave notice in the very matter... (Interruptions). Madam, kindly permit me if you think that... (Interruptions).

श्री विक्रमदर बडत : सदर साहिबा,
क्या जोरो आवर मैं वही सवालात
लिये जाते हैं जिनको इजाजत हो
है और दूसरे सवालात आते ही नहीं?

श्री सुकेश चन्दा :
दो सवालत ऐ जाते हैं।
जिसका जवाब देती है
और दूसरे सवालत आते ही नहीं।

उपसभापति : नहीं आते हैं।

THE DEPUTY CHAIRMAN: One minute, please... (Interruptions). The Chairman's permission was given to Mr. Gurudas Das Gupta. So, in spite of the ruling party opposing it, I permitted him because the Chairman permitted him and there was a long discussion. But the Chairman has not permitted this. If you are speaking against the permission, it is up to you to speak. It is not in order... (Interruptions).

SHRI SURESH KALMADI: How can he speak? (Interruptions)

SHRI S. JAIPAL REDDY: Are you permitting me or not?

THE DEPUTY CHAIRMAN: No, because the Chairman has not permitted. The Chairman has permitted other people. I have got so many names here... (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I have a point of order... (Interruptions)

SHRI S. JAIPAL REDDY: I gave notice in the very matter. You may kindly permit me to speak. You change your mind... (Interruptions).

श्री विक्रमदर बडत : सदरसाहिबा
आने में मुझे बात करने की इजाजत दी
थी। मैं गवर्नमेंट से यह पृष्ठना चाहता

कि मैंने जो मुतालिका किया है क्या जरी बेंचे जा गवर्नमेंट के लोग कांग्रेस के लोग मेरे मुतालिके पर रिप्लेट करने के लिये तैयार है या नहीं ? शरद पवार साहग का इस्तीफा आ रहा है या नहीं ?

شری سکندر نخت : صدر صائبہ : آپ نے مجھے بات کرنے کی اجازت دی تھی۔ میں گورنمنٹ سے یہ پوچھنا چاہتا ہوں کہ میں نے جو مطالبہ کیا ہے کیا ٹیونیٹینجز یا گورنمنٹ کے لوگ کانگریس کے لوگ میرے مطالبے پر ری ایکٹ کرنے کے لیے تیار ہیں یا نہیں خود پوارا کیا استعفیٰ کر رہا ہے یا نہیں۔

THE DEPUTY CHAIRMAN: Mr. Bhandare wants to say something... (Interruptions).

SHRI SURESH KALMADI: Madam, you have already called Mr. Yashwant sinha... (Interruptions)

SHRI JAGESH DESAI: Madam, on a point of order... (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am on a point of order... (Interruptions).

SHRI S. JAIPAL REDDY: Madam, you were kind enough to identify me. I do not know what promoted you to change your mind.

THE DEPUTY CHAIRMAN: Nothing promoted me. Nothing prompts me except that I want to follow certain rules and if somebody raises a point of order, I should allow him; then, let us see. Mr. Bhandare, you want to speak from the front?

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am asking your permission... (Interruptions)

THE DEPUTY CHAIRMAN: All right. I will allow you after he speaks... (Interruptions). There is total disorder. Please let me restore order.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Madam, the issue involves not only a very important question of the observance of rule of law but also of the procedure by this august House. You have said that we can discuss the conduct of a Chief Minister here. On this, I think I do not agree.

THE DEPUTY CHAIRMAN: I never said it. I never said it, I want to correct you.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I withdraw it... (Interruptions)...

THE DEPUTY CHAIRMAN: If you say so that we are not discussing a matter relating to the Members of the other House... (Interruptions) . . . This is how things are misquoted. I never said that you can discuss the conduct of a Chief Minister. I said you would say that we can discuss. I did not say that. I do not want a discussion on a matter relating to the States... (Interruptions)...

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Therefore, my first point of order is, we, the Council of States... (Interruptions)...

DR. ABRAR AHMED: Mr. Chairman has not permitted. Then how can anyone be allowed to speak on

THE DEPUTY CHAIRMAN: He has that?... (Interruptions) . . . speak.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Therefore, my raised a point of order. Let him first point of order is we, the Council of States, cannot discuss anything

which really concerns, the Maharashtra State Legislative Assembly, the Legislative Assembly of my State. The second important thing is this. Let me refer to Section 116(b). It says that when the operation of an order is stayed by a High Court or as the case may be, the Supreme Court... (*Interruptions*)...

MUFTI MOHD. SAYEED: Section of what?

SHRI S. JAIPAL REDDY: What is that Section?

THE DEPUTY CHAIRMAN: What are you reading from? What is that book?

SHRI MURLIDHAR CHANDRAKANT BHANDARE: This is Representation of the People Act according to which we are all elected. This says, when there is a stay there is no order at all. The order stands stayed in terms of this provision. Today there is a stay order given for six weeks. I do not want to stand on technicalities. Every day we say,

उनका हलुआ-पूरी खाओ और हमें वोट दो।

I think this is not a matter either of public morality or legality. I think there is a recourse to law. As of today, nobody is disqualified because of the provisions of Section 8(a) of the Representation of the People Act. Therefore, I think it is totally wrong for any Member... (*Interruptions*)...

उपसभापति: बोलने दीजिए... (*व्यवधान*)

This is not proper that you do not allow Members to speak.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: It is, therefore, totally wrong for any Member to discuss this either on the ground of morality, or legality or on the ground of the functions of this House. Therefore, I request for your ruling and this issue must be put an end to immediately and nobody else should be allowed to discuss... (*Interruptions*).

SHRI S. JAIPAL REDDY: You kindly hear me, Madam. I am on a point of order.

THE DEPUTY CHAIRMAN: You cannot... (*Interruptions*)... You are not in the Chair... (*Interruptions*)... It is a matter which comes under Section 116(b) (3) of the Representation of the People Act. Keeping this in view, the Chairman, in his wisdom, did not give permission to raise this issue. If the permission was granted and it was in order, I would have permitted you to speak. When it is not in order and if you speak... (*Interruptions*)...

SHRI S. JAIPAL REDDY: You have permitted me. Let me respond to his point of order. Let me respond to his point of order.

THE DEPUTY CHAIRMAN: The matter is *sub judice* because the matter is not final. It is still there. It can be challenge in the Supreme Court.

SHRI SIKANDER BAKHT: I am talking about the finality of the order. We are only saying that once he is held guilty, he has no moral business to continue as the Chief Minister.

SHRI S. JAIPAL REDDY: Let me respond to the point of order of Mr. Murlidhar Chandrakant Bhandare. He has raised a point of order. You gave permission to him. You also permit me to respond to his point of order.

THE DEPUTY CHAIRMAN: Do you have a point of order?

ठीक है, उनको बोलने दीजिये प्वाइंट आफ आर्डर है।

I will permit you.

उनको बोल देने दीजिये, आप उसके बाद बोल लीजिये... (*व्यवधान*) ठीक है, कोई बात नहीं है। प्वाइंट आफ आर्डर है। बाद में बोल लीजिये।... (*व्यवधान*)

It is point of order, I am permitting.

SHRI S. JAIPAL REDDY: I consider myself very lucky because I am at least permitted to speak in response to his point of order. Mr. Bhandare has referred to the stay order. In my opinion, it is not relevant. Let me draw your attention and the attention of the House to the judgement of the High Courts Aurangabad Bench.

THE DEPUTY CHAIRMAN: You cannot refer to it if it is out of order.

SHRI S. JAIPAL REDDY: I am referring to the point of order.

SHRI SURESH KALMADI (Maharashtra): Madam, the full judgment has not come and it will come only on Monday or Tuesday. So, how can we discuss it?... (Interruptions)...

SHRI S. JAIPAL REDDY: Madam, I am referring only to the operative part of the judgment... (Interruptions)...

SHRI SURESH KALMADI: Madam, he cannot produce any document... (Interruptions)...

SHRI S. JAIPAL REDDY: Madam, these people do not know where their interests lie... (Interruptions)... They do not know really where interests lie... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Murlidhar Bhandare has referred to a section of that Act and you challenge that... (Interruptions)... He quoted a section... (Interruptions)... You challenge that... (Interruptions)... If it is in order, nobody will stop you. If it is out of order, I will not permit it... (Interruptions)...

SHRI S. JAIPAL REDDY: Madam, section 116 does not apply here... (Interruptions)...

SHRI SURESH KALMADI: The full judgment has not come. It is going to come only on Monday or Tuesday. So, how can he talk about that mat-

ter?... (Interruptions)... The full judgment is awaited only on Monday or Tuesday... (Interruptions)...

श्री शंकर दयाल सिंह (बिहार) : मैडम, पी० बी० नरसिंह राव जी से ज्यादा लोग शरद पवार के बचाव में खड़े हैं।

THE DEPUTY CHAIRMAN: Order, please... (Interruptions)... Order, order, please... (Interruptions)... Please do not make any unnecessary comments. I am not allowing them to go on record... (Interruptions)... Any unnecessary comments are not going on record... (Interruptions)...

श्री शंकर दयाल सिंह : आप हमारे नेता की बात भी सुन लीजिये।... (व्यवधान) ...

SHRI S. JAIPAL REDDY: Madam, you are not allowing me... (Interruptions). Madam, you are not allowing me... (Interruptions)... Madam, you are not allowing me to respond to the point of order raised by Mr. Bhandare... (Interruptions)...

THE DEPUTY CHAIRMAN: You better formulate it quickly because I have to adjourn the House for lunch.

बिजनेस खत्म हो गया है।

We do not have much business... (Interruptions)...

श्री प्रमोद महाजन : यह मामला आ गया तो बिजनेस खत्म हो गया।

THE DEPUTY CHAIRMAN: It is not so. There are very many important matters lying here... (Interruptions)... because the agreement was that as long as we had to finish any financial business, we were not going to have the lunch hour... (Interruptions)...

आप बोलिये, आप अपना समय क्यों नष्ट कर रहे हैं।

SHRI S. JAIPAL REDDY: Madam the point or order raised by Mr. Bhandare is not relevant in this context... (Interruptions)...

SHRI SUSHILKUMAR SAMBHAJI-RAO SHINDE (Maharashtra): Madam, on the decision of the Deputy Chairman there cannot be any point of order... (Interruptions)... On the point of order raised by Mr. Bhandare, you have given your decision and there cannot be any point of order on that... (Interruptions)...

THE DEPUTY CHAIRMAN: I am only saying that the Chairman has not permitted... (Interruptions)...

SHRI SURESH KALMADI: Madam, the High Court itself has stayed it. How can they discuss it?... (Interruptions)... The High Court itself has stayed it... (Interruptions)... how can they discuss it? It is going too far... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Murlidhar Bhandare referred to a section of the Act and said that this cannot be mentioned. That is what he referred to... (Interruptions)...

SHRI S. JAIPAL REDDY: Madam, I am not being allowed to respond to the point of order of Mr. Bhandare... (Interruptions)...

THE DEPUTY CHAIRMAN: Please let me restore order in the House... (Interruptions)...

SHRI S. JAIPAL REDDY: As a protest against the obstructionist tactics of the Congress(I), we stage a walk-out.

[At this stage, some hon. Members left the Chamber].

THE DEPUTY CHAIRMAN: The House is adjourned for lunch till 2.30 p.m.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House re-assembled at thirty-three minutes past two of the clock.

[The Vice-Chairman (Syed Sibtey Razi) in the Chair].

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Chairman has given permission to certain hon. Members to speak. So, I am calling them. I would request Members to take the minimum time. Shrimati Sarla Maheshwari.

श्री संघ प्रिय गौतम : सर, मुझे परमिशन दीजिये, पोटेंट आफ आर्डर उठाने की मुझको परमिशन दीजिये

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): There is no permission for point of order.

श्री संघ प्रिय गौतम : मेर पोटेंट आफ आर्डर है इसी संदर्भ में, आप मुझे जाजत दीजिये।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): We are not discussing the routine business. I am calling certain Members who have been given permission by the Chairman. You can raise a point of order if the Members, who is speaking, goes out of order. You can't raise a point of order in the beginning.

RE. RESIGNATION ..BY SOME MEMBERS OF THE AIR TIME COMMITTEE

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : माननीय उपसभाध्यक्ष महोदय, मैं जिस मुद्दे को शून्यकाल के दौरान उठाना चाहती थी, किन्हीं कारणवश उसे नहीं उठा सकी। फिर भी इस वक्त आपने मुझे अनुमति दी है, इसके लिये मैं आपका शक्रिया अदा करती हूँ। उपसभाध्यक्ष महोदय, विदेशी टी०सी० के हमलों से हमारे देश के दूरदर्शन को बचाने के जोश में हमारी सरकार किस तरह अपने होशोहवास खो चुकी है,